

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) to (c) As per information made available by State/Union Territories during the years 1986 to 1988 a total of 255 samples of pan masala have been analysed out of which 93 samples have been found adulterated/misbranded on account of presence of synthetic colours, saccharin, aluminium leaves and grit.

Use of Mercury in Soap

1410. SHRI P.R. KUMARAMANGLAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that addition of mercury is being made in soaps for help in whitening of skin colour under the guise of medicinal products;

(b) if so, the name of such soaps and the name of manufacturers in India;

(c) whether Government are aware that such soaps are banned in many countries as these produce skin and other ailments; and if so, the details thereof; and

(d) whether Government propose to ban use of mercury in soaps?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) No complaints have come to the notice.

(b) Question does not arise.

(c) and (d). Based on the information that use of mercury compounds in cosmetics preparations is banned in many countries, Rule 45 (D) under Part XIV of the Drugs and Cosmetics Act, 1945 was inserted under

Notification No. GSR 1074 dated 19.8.1978, prohibiting the use of mercury compounds in the manufacture of cosmetics.

New Edible Oils Policy

1411. SHRI RAM SAJIWAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to evolve a new edible oils policy; and

(b) if so, the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES ((SHRI NATHU RAM MIRDHA): (a) and (b). Edible oil policy is reviewed from time to time, keeping in view various factors such as demand and availability of the indigenous edible oils in the country, the need to bridge the gap between demand and supply through imports etc. The edible oil policy aims to promote self reliance in the matter of oilseeds and oils over a period of time through a policy of ensuring adequate price to the farmer and reasonable price to the consumer. This is sought to be accomplished mainly through a policy of price support and market intervention operation.

ESI Benefits to Workers

1412. SHRI S. KRISHNA KUMAR: Will the Minister of LABOUR be pleased to state:

(a) whether the workers are deprived of certain benefits under the ESI scheme during the period when they are on strike;

(b) if so, the details thereof;

(c) whether Government propose to rescind this provision in the ESI/Act, 1948; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b) According to a provision made in the Employees' State Insurance Act, 1948 in August, 1989, the insured workers are not entitled to sickness benefit or disablement benefit for temporary disablement on any day on which they remain on strike.

(c) No, Sir.

(d) This provision was made with a view to prevent the mis-use of sickness benefit and temporary disablement benefit during the period of strike. This purpose still remains valid.

Export of Pepsi Foods through Pepsi World Trade

1413. SHRI KHEMCHANDBHAI SOMABHAI CHAVDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether all the exports through Pepsi World Trade are to be taken into account for the export commitment of Pepsi Foods; and

(b) if so, the details thereof.

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). One of the conditions of the Letter of Intent granted to M/s Pepsi Foods Private Limited is that the project shall export 50% of its total turnover each year for a period of 10 years from commencement of commercial production of which 40% will be from the company's own manufactured products and 10% from Select List Products manufactured by others.

This export obligation is required to be fulfilled by M/s Pepsi Foods Private Limited.

Announcements Made by Real Estate Promoters in Delhi

1414. SHRI Y. S. RAJA SEKHAR REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware of the public announcements made by real estate promoters and builders in Delhi offering "original booking" in various housing colonies on security deposits;

(b) if so, whether these announcements are genuine offers with legal rights/authority over the properties offered;

(c) if not, whether Government have made enquiries in these cases; and

(d) if so, the outcome thereof and any action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). While no private colonisation is permitted in Delhi, there is no legal ban on inviting offers for booking of space by promoters in properties built with sanctioned plans and in accordance with the relevant laws.

E.P.M. Subscribers in Delhi Region of E.P.F

1416. SHRI RAGHAVJI: Will the Minister of LABOUR be pleased to state:

(a) the actual number of subscribers of E.P.M. under the jurisdiction of Delhi Regional Provident Fund Commissioner;

(b) the details of establishments which are objecting to the coverage under E.P.F. scheme;

(c) whether it has come to the notice of